



2026:AHC:29776

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1950 of 2026

Phool Singh And 357 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Razia Sultan, Yashpal Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Yashpal Yadav along with Ms. Razia Sultan, learned counsel for the petitioners as well as Manish Kumar, learned Standing Counsel for the State.
2. Learned counsel for the writ petitioner as per the instructions received from his client seeks to withdraw the present petition in so far as it pertains to petitioner nos. 4, 19, 44, 90, 115, 132, 152, 307, 315, 340, 341, 353 with liberty to file afresh before the Court having territorial jurisdiction over the matter.
3. Accordingly the writ petition stands dismissed as withdrawn with the aforesaid liberty in so far as it pertains to petitioner nos. 4, 19, 44, 90, 115, 132, 152, 307, 315, 340, 341, 353 with liberty to approach the Court having territorial jurisdiction.
4. By means of this petition filed under Article 226 of the Constitution, rest of the petitioners who were working as Sub Inspector in State Police, want an additional increment of pay on completion of 19 years of service in the light of judgment of this Court in the case of ***Ghanshyam Tiwari vs. State of U.P. & others*** passed in **Civil Misc. Writ Petition No. 44330 of 2012** which was followed in the judgment of ***Virendra Kumar and another v. State of U.P. & 3 Others, Writ - A No. 48601 of 2015*** against which Special Appeal (Defective) No. 538 of 2016 came to be dismissed on 07.09.2016 so also the Special Leave Petition CC 6316 of 2017 came to be dismissed on 03.04.2017.
5. Learned counsel for the writ petitioners submits that this legal position has

remained intact as on date and many such employees as petitioners have been accorded benefit. He has also placed before the Court recent order of this Court passed in the case of ***Radhe Shyam Yadav & 4 Others v. State of U.P. & 6 Others, Writ - A No. 6753 of 2023.***

6. Learned Standing Counsel could not dispute the aforesaid legal position.

7. In view of the above, this petition stands **disposed of** with a direction that each of the petitioners (except the petitioners whose petition has been dismissed as withdrawn) is required to move their individual representation along with the certified copy of this order and in the event representation is made, petitioners' claim shall be considered and disposed of in terms of the judgment of ***Ghanshyam Tiwari (supra)*** by passing appropriate orders within a period of two weeks of receipt of fresh representation.

February 11, 2026

N.S.Rathour

(Vikas Budhwar,J.)